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CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW  
BENCH LUCKNOW

O.A NO:477 OF 2005.

THIS THE 5th DAY of OCTOBER, 2005

HON'BLE SHRI S.P. ARYA MEMBER (A)  
HON'BLE SHRI M.L.SAHNI MEMBER (J)

Ravindra Nath (R.N.) Upadhyay aged about 50 years son of late Ram Kishore Upadhyay working as a booking clerk under the respondents at Northern Railway Station Faizabad and resident of Rly. Quarter number I 31/G, Northern Railway Coloney Faizabad.

Applicant.

By Advocate: Shri A. C. Mishra.

VERSUS

1. The Union of India through General Manager Northern Railway, Baroda House, New Delhi .
2. The Divisional Railway Manager, Northern Railway Divisional Office, Lucknow.
3. The Senior Divisional Audit Officer Northern Railway Divisional Office Lucknow.

Respondents.

BY Advocate: None.

ORDER (ORAL)

BY HON'BLE SHRI S.P. ARYA, MEMBER(A)

The applicant was transferred from Faizabad to Ayodhya in May 2003. Since ~~the no~~ quarter was allotted to him in Ayodhya, he continued to occupy the quarter, which was allotted to him at Faizabad. The applicant has moved an application to the competent

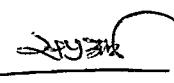
authority for allowing him to retain the quarter. The same is stated to have not been disposed of.

2. In view of the matter, it is found expedient and in the interest of justice to direct the respondent No. 2 to take a decision on the representation dated 12.7.2004 (Annexure-7) within a period of 45 days and till the decision on the representation, no recovery shall be made. The applicant is also directed to communicate this order along with the copy of their representation to Respondent No. 2.

3. With these directions, O.A. is disposed of without any order as to costs.

  
(M.L. SAHNI)

MEMBER (J)

  
(S.P. ARYA)

MEMBER (A)